

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P. NO.2/43/2016

Present: CHIEF JUSTICE M.M. KUMAR
Hon'ble President

SH. S.K. MOHAPATRA
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 26.07.2016**

NAME OF THE COMPANY: M/s Shubhram Hospital Solutions Pvt. Ltd.

SECTION OF THE COMPANIES ACT : 2(41)

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	ARUN SAXENA	Adv.	applicant	
2.	G.C. PANDEY	Adv.	applicant	

ORDER

This is an application filed by a subsidiary company namely M/s Shubhram Hospital Solutions Private Limited, Delhi for permission to follow the financial year from 1st January to 31st December which is permissible by virtue of Proviso to Section 2(41) of the Companies Act, 2013. The holding company namely M/s Servizi Italia SPA is incorporated in Italy which also follows the financial year from 1st January to 31st December. For the sake of convenience and to maintain the same financial year in both the companies, permission has been sought.

The Registrar of Companies NCT of Delhi & Haryana has sent a report. It has verified the facts with regard to the status of the petitioner company and that of its holding company. It has also been stated that the Registrar of Companies has no objection if the prayer made by the Petitioner is accepted.

Keeping in view the fact that holding company follows calendar year as financial year from January to December we deem it just and proper to grant the prayer made by the petitioner because it would bring co-ordination of account between the two companies. Accordingly the petition succeeds and the prayer for treating financial year from 1st January to 31st December is accepted.

Petition stands disposed of.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

Dated: 26/07/2016
(Vidya)

Rec'd

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9/8/2016